



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 398]

CHENNAI, THURSDAY, SEPTEMBER 24, 2020
Purattasi 8, Saarvari, Thiruvalluvar Aandu-2051

Part IV—Section 2

Tamil Nadu Acts and Ordinances

CONTENTS

	<i>Pages.</i>
ACTS:	
No. 19 of 2020—The Tamil Nadu Panchayats (Third Amendment Act, 2020.	132
No. 20 of 2020—The Tamil Nadu Municipal Laws (Third Amendment Act, 2020.	133-136

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 23rd September 2020 and is hereby published for general information:—

ACT No. 20 OF 2020

An Act further to amend the laws relating to the Municipal Corporations and Municipalities in the State of Tamil Nadu.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-first Year of the Republic of India as follows:—

PART – I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Third Amendment) Act, 2020. Short title and commencement.

(2) It shall be deemed to have come into force on the 1st day of July 2020.

PART – II.

AMENDMENT TO THE CHENNAI CITY MUNICIPAL CORPORATION ACT, 1919.

Tamil Nadu
Act IV of 1919.

2. In section 414-B of the Chennai City Municipal Corporation Act, 1919, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted. Amendment of section 414-B.

PART – III.

AMENDMENT TO THE TAMIL NADU DISTRICT MUNICIPALITIES ACT, 1920.

Tamil Nadu
Act V of 1920.

3. In section 375-B of the Tamil Nadu District Municipalities Act, 1920, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted. Amendment of section 375-B.

PART – IV.

AMENDMENT TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

Tamil Nadu
Act 15 of 1971.

4. In section 510-AAA of the Madurai City Municipal Corporation Act, 1971, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted. Amendment of section 510-AAA.

PART – V.

AMENDMENT TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

Tamil Nadu
Act 25 of 1981.

5. In section 511-AAA of the Coimbatore City Municipal Corporation Act, 1981, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted. Amendment of section 511-AAA.

PART – VI.

AMENDMENT TO THE TIRUCHIRAPPALLI CITY MUNICIPAL CORPORATION ACT, 1994.

Amendment of section 10-A.

6. In section 10-A of the Tiruchirappalli City Municipal Corporation Act, 1994, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.

Tamil Nadu Act 27 of 1994.

PART – VII.

AMENDMENT TO THE TIRUNELVELI CITY MUNICIPAL CORPORATION ACT, 1994.

Amendment of section 10-A.

7. In section 10-A of the Tirunelveli City Municipal Corporation Act, 1994, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.

Tamil Nadu Act 28 of 1994.

PART – VIII.

AMENDMENT TO THE SALEM CITY MUNICIPAL CORPORATION ACT, 1994.

Amendment of section 10-A.

8. In section 10-A of the Salem City Municipal Corporation Act, 1994, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.

Tamil Nadu Act 29 of 1994.

PART – IX.

AMENDMENT TO THE TIRUPPUR CITY MUNICIPAL CORPORATION ACT, 2008.

Amendment of section 9-A.

9. In section 9-A of the Tiruppur City Municipal Corporation Act, 2008, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.

Tamil Nadu Act 7 of 2008.

PART – X.

AMENDMENT TO THE ERODE CITY MUNICIPAL CORPORATION ACT, 2008.

Amendment of section 9-A.

10. In section 9-A of the Erode City Municipal Corporation Act, 2008, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.

Tamil Nadu Act 8 of 2008.

PART – XI.

AMENDMENT TO THE VELLORE CITY MUNICIPAL CORPORATION ACT, 2008.

Amendment of section 9-A.

11. In section 9-A of the Vellore City Municipal Corporation Act, 2008, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.

Tamil Nadu Act 26 of 2008.

PART – XII.

AMENDMENT TO THE THOOTHUKUDI CITY MUNICIPAL CORPORATION ACT, 2008.

Tamil Nadu
Act 27 of 2008.

12. In section 9-A of the Thoothukudi City Municipal Corporation Act, 2008, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.

Amendment of
section 9-A.

PART – XIII.

AMENDMENT TO THE THANJAVUR CITY MUNICIPAL CORPORATION ACT, 2013.

Tamil Nadu
Act 24 of 2013.

13. In section 9-A of the Thanjavur City Municipal Corporation Act, 2013, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.

Amendment of
section 9-A.

PART – XIV.

AMENDMENT TO THE DINDIGUL CITY MUNICIPAL CORPORATION ACT, 2013.

Tamil Nadu
Act 25 of 2013.

14. In section 9-A of the Dindigul City Municipal Corporation Act, 2013, for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.

Amendment of
section 9-A.

PART – XV.

AMENDMENT TO THE HOSUR CITY MUNICIPAL CORPORATION ACT, 2019.

Tamil Nadu
Act 10 of 2019.

15. In section 10 of the Hosur City Municipal Corporation Act, 2019, in sub-section (4), for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.

Amendment of
section 10.

PART – XVI.

AMENDMENT TO THE NAGERCOIL CITY MUNICIPAL CORPORATION ACT, 2019.

Tamil Nadu
Act 11 of 2019.

16. In section 10 of the Nagercoil City Municipal Corporation Act, 2019, in sub-section (4), for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.

Amendment of
section 10.

PART – XVII.

AMENDMENT TO THE AVADI CITY MUNICIPAL CORPORATION ACT, 2019.

Tamil Nadu
Act 24 of 2019.

17. In section 10 of the Avadi City Municipal Corporation Act, 2019, in sub-section (4), for the expression “upto the 30th day of June 2020”, the expression “upto the 31st day of December 2020” shall be substituted.

Amendment of
section 10.

Tamil Nadu
Ordinance
8 of 2019.

18. (1) The Tamil Nadu Municipal Laws (Third Amendment) Ordinance, 2020 is hereby repealed.

Repeal and saving.

(2) Notwithstanding such repeal, anything done or any action taken under the Chennai City Municipal Corporation Act, 1919, the Tamil Nadu District Municipalities Act, 1920, the Madurai City Municipal Corporation Act, 1971, the Coimbatore City Municipal Corporation Act, 1981, the Tiruchirappalli City Municipal Corporation Act, 1994, the Tirunelveli City Municipal Corporation Act, 1994, the Salem City Municipal Corporation Act, 1994, the Tiruppur City Municipal Corporation Act, 2008, the Erode City Municipal Corporation Act, 2008, the Vellore City Municipal Corporation Act, 2008, the Thoothukudi City Municipal Corporation Act, 2008, the Thanjavur City Municipal Corporation Act, 2013, the Dindigul City Municipal Corporation Act, 2013, the Hosur City Municipal Corporation Act, 2019, the Nagercoil City Municipal Corporation Act, 2019 and the Avadi City Municipal Corporation Act, 2019, as amended by the said Ordinance, shall be deemed to have been done or taken under the respective Acts, as amended by this Act.

Tamil Nadu
Act IV of 1919.
Tamil Nadu
Act V of 1920.
Tamil Nadu
Act 15 of 1971.
Tamil Nadu
Act 25 of 1981.
Tamil Nadu
Act 27 of 1994.
Tamil Nadu
Act 28 of 1994.
Tamil Nadu
Act 29 of 1994.
Tamil Nadu
Act 7 of 2008.
Tamil Nadu
Act 8 of 2008.
Tamil Nadu
Act 26 of 2008.
Tamil Nadu
Act 27 of 2008.
Tamil Nadu
Act 24 of 2013.
Tamil Nadu
Act 25 of 2013.
Tamil Nadu
Act 10 of 2019.
Tamil Nadu
Act 11 of 2019.
Tamil Nadu
Act 24 of 2019.

(By order of the Governor)

C. GOPI RAVIKUMAR,
*Secretary to Government,
Law Department.*